Recruitment Rules for L. & D.O.

8937. SHRI DHARAM PAL SINGH GUPTA: Will the Minister of URBAN DE-VELOPMENT be pleased to refer to the reply given on 7 December, 1988 to Unstarred Question No. 3869 regarding Recruitment rules for Land and Development Officer and state:

(a) whether recruitment rules for the post of Land and Development Officer have been reviewed;

(b) if so, the details thereof; and

(c) if no, the reasons for the delay?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) It was felt on review that no amendment in the existing Rules was called for.

(c) Does not arise.

[Translation]

SC/ST Doctors Working in Hospitals in Delhi

8938. SHRI KALPNATH SONKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there have been cases of delays in making promotions of SC/ST doctors in various Government hospitals in Delhi as per Government orders in regard to such promotions;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which such doctors are likely to be given promotion?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The informations is being collected and will be laid on the Table of the House.

[English]

Completion of Telugu-Ganga Project

8939. SHRI R. JEEVARATHINAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) by what time the Telugu-Ganga Project is likely to be completed;

(b) whether Government have considered the proposal to extend the feeder canal of the project via Rayalaseema, Palamanar-Vaniyambadi and then to Madras; and

(c) if not, whether Government propose to consider this proposal?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Telugu Ganga Project, as formulated by Andhra Pradesh, envisages transfer of 15 TMC of Krishna water for Madras Water Supply. In addition, 1.99 lakh ha. of irrigation is proposed *en-route* in Rayalaseema and Nellore districts. While the project has been technoeconomically apprised, the Advisory Committee after considerating the project in April 1988 deferred its clearance because inter-State aspects have not been resolved. State government has to obtain concurrence of other co-basin States.

Steps to Prevent Blindness

8940. SHRI V. KRISHNA RAO: SHRI EDUARDO FALEIRO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether 80 per cent of blindness in the country is preventable and curable;

(b) the various steps taken by Government to prevent blindness among people specially among children; and

(c) what guidelines Union Government propose to issue to parents of such children?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The Government has taken up many steps to prevent and control blindness amongst people including children also; health education on eye care and consumption of foods rich in vit. A; distribution of intensive doses of vitamin—A deficiency; supply of anti-biotic eye ointment to control trachoma; cataract operations to restore vision; eye-banking and corneal transplants.

(c) The messages covered under health education are largely directed for the parents, school teachers and medical and paramedical staff: general eye hygine; consumption of green leafy vegetables and other foods rich in Vit.—A; utilisation of the facilities under the programme of prophylaxis against blindness due to Vit.—A deficiency.

Dhara Groundnut Oil

8941. SHRIMATI SUBHASHINI ALI: Will the Minister of FOOD AND CIVIL SUP-PLIES be pleased to state:

(a) whether Government are aware that NDDB is marketing Dhara Groundnut oil in 1 litre tetrapacks;

(b) whether this violates the provision of Weight and Measures Act; and

(c) if so, whether NDDB has been challenged in any State/UT for this violation

and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Yes, Sir.

(b) and (c). According to the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, edible oils are to be packed in terms of weight only. However, on a request received from the NDDB that for technical reasons, it is not possible for them to pre-pack edible oils in tetrapack in the standard quantities specified in the Rules, they have been permitted to pre-pack edible oils in tetrapack by volume in certain specified quantities. The matter is being reconsidered.

Taking over of Voltas and Punjab Agro Industries Corporation for Food Processing Plant

8942. SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: SHRI MANIK SANYAL: SHRI M.S. PAL: SHRI K. PRADHANI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the fruit processing plant of Voltas and Punjab Agro Industries Corporation in Abohar has been declared sick;

(b) whether it has been taken overby Pepsi Foods; and

(c) if so, the details thereof?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING IN-DUSTRIES (SHRI SHARAD YADAV): (a) to (c). The information is being collected and will be laid on the Table of the House.